

**GOVERNMENT OF INDIA
PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS
LOK SABHA**

UNSTARRED QUESTION NO:3231
ANSWERED ON:16.03.2011
PENDING CORRUPTION CASES IN CBI COURTS
Jeyadural Shri S. R.

Will the Minister of PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS be pleased to state:

- (a) whether a number of cases are pending in different Central Bureau of Investigation (CBI) courts;
- (b) if so, the details thereof;
- (c) whether the Central Government has asked all the State Governments to fast track the setting up and operationalisation of CBI special courts in each State to try cases of corruption being investigated by CBI;
- (d) if so, the details thereof; and
- (e) the number of special CBI courts set up during the last three years and the current year, State-wise and year-wise?

Answer

MINISTER OF THE STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS; MINISTER OF THE STATE IN THE MINISTRY OF PERSONNEL, PUBLIC GRIEVANCE AND PENSIONS AND MINISTER OF THE STATE IN THE MINISTRY OF PRIME MINISTER'S OFFICE (SHRI V. NARAYANASAMY)

(a) & (b) Yes, Madam. 9910 cases investigated by CBI are at different stages under trial in CBI courts in the country as on 31.1.2011. The details are at Annexure 'A'

(c) to (e) The Central Government has decided to set up 71 Additional Special Courts for CBI cases in the country. Details are given at Annexure 'B'. Sanction orders have, so far, been issued by the Central Government for the setting up of 54 courts out of which ten are already functional. The details of additional Courts sanctioned and Courts already operationalised are given at Annexure 'C'. The State Governments have been requested to take necessary steps for operationalisation of remaining Special Courts sanctioned by the Central Government.